

HCC No. 35/2011

**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS, BENGALURU-1
DATED: 25th July 2022.**

CORRIGENDUM

High Court of Karnataka, Bengaluru vide Brief Expression of Interest Notification No. HCC-SCC 35/2011 dated 15.07.2022 had called for EOI for Design, Supply, Installation, Testing, Commissioning and integration of Hardware to run VC platform in Hybrid mode and for Live streaming of Court Proceedings as well as for implementation of Paper less work flow in Court Halls of High Court of Karnataka and District Judiciary

The last date fixed for uploading tender on 30.07.2022 at 4.00 PM and opening on 01.08.2022 at 4.00 p.m. is hereby extended up to 08.08.2022 at 4:00 PM and opening on 10.08.2022 at 4.00 PM.

For more details visit <https://eproc.karnataka.gov.in> website. Further, clarifications regarding queries are attached herewith.

Sd/-

**N G DINESH
REGISTRAR (COMPUTERS) AND
TENDER INVITING AUTHORITY
HIGH COURT OF KARNATAKA,
BENGALURU - 560 001.**

Corrigendum to Expression of Interest (EOI) for Design, Supply, Installation, Testing, Commissioning and integration of Hardware to run VC platform in Hybrid mode and for Live streaming of Court Proceedings as well as for implementation of Paper less work flow in Court Halls of High Court of Karnataka and District Judiciary

EOI Clause: Eligibility Criteria

Sr. No.	General Conditions	General Conditions to be read as
4	All Vacuum Boards, Cameras, DSP, Video / Audio Switcher, POE Switch Speaker and Mike ,Display Board- OEM should have direct presence in India with a service centre and toll-free number.	Interactive Digital Boards like Wacom Boards to be integrated to Application Server/APIs, Cameras, DSP, Video/Audio Switcher, POE Switch, Speaker and Mike, Hardware for proper acoustics, Display Board-OEM should have direct presence in India with a service centre and toll-free number.
6	OEM should have CMMI level-3 or Higher certification.	OEM/Bidder/System Integrators should have ISO 9001 or Higher certification.
9	All Camera VC equipments, Cameras, DSP, Video / Audio Switcher, POE Switch Speaker and Mike and accessories should have OEM warranty minimum of 3 years, the letter from OEM on their letter head confirming to this should be attached with the tender.	Video Conferencing Equipments, Cameras, DSP, Video/Audio Switcher, POE Switch, Speaker & Mike and accessories should have OEM warranty minimum of 3 years, the letter from OEM on their letter head confirming to this should be attached with the forthcoming tender.
10	Vendors/OEMs/System Integrators should have executed supply and installation of the Networking, Communication, Closed Circuit Surveillance equipment of min 10 Cr value in a single or multiple project during last 3 years. However if the participant is a startup	Vendors/OEMs/System Integrators should have executed, supply and installation of the Video Conferencing Equipments, Cameras, DSP, Video/Audio Switcher, POE Switch, Speaker and Mike and accessories of min. 2 Cr value in a single or multiple tender/project during last 3 years. However if the participant is a start-up company, it has to indicate,

<p>company, it has to indicate, whether the following Clause for Startup companies is applicable. If yes relevant document is to be enclosed separately for scrutiny.</p> <p>As per Government Order No. FD 218 Exp-12/2021, Bengaluru, dated: 01/09/2021 –</p> <p>a) In case the Startup is established within 3 years as on the last date for submission of tender and where the estimated value of the procurement is not exceeding Rs.20.00 Lakhs, Such startup is exempted from meeting the prequalification criteria of Prior Turnover and Prior Experience stipulated in the Tender Document. – Relevant document is to be enclosed separately for scrutiny.</p> <p>b) In case, the estimated value of the procurement exceeds Rs. 20.00 Lakhs, it is required for startups to meet the Pre Qualification Criteria of Prior Turnover and Prior Experience up to 50% of the requirement in any one of the last two preceding financial years as prescribed in the standard tender documents and Government orders/Circulars etc., – Relevant document is to be enclosed separately for scrutiny.</p>	<p>whether the following Clause for Start-up companies is applicable. If yes relevant document is to be enclosed separately for scrutiny.</p> <p>As per Government Order No. FD 218 Exp-12/2021, Bengaluru, dated: 01/09/2021 –</p> <p>a) In case the Start-up is established within 3 years as on the last date for submission of tender and where the estimated value of the procurement is not exceeding Rs.20.00 Lakhs, Such start-up is exempted from meeting the prequalification criteria of Prior Turnover and Prior Experience stipulated in the Tender Document. – Relevant document is to be enclosed separately for scrutiny.</p> <p>b) In case, the estimated value of the procurement exceeds Rs. 20.00 Lakhs, it is required for start-ups to meet the Pre Qualification Criteria of Prior Turnover and Prior Experience up to 50% of the requirement in any one of the last two preceding financial years as prescribed in the standard tender documents and Government orders/Circulars etc., – Relevant document is to be enclosed separately for scrutiny.</p>
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